by an over-whelming majority. According to this resolution, the membership of the Security Council will be increased from 11 to 15 and that of the Economic and Social Council from 18 to 27. When the two Councils are enlarged, the Afro-Asian members will have five non-permanent seats on the Security Council and twelve seats on the Economic and Social Council. The implementation on the resolution will require amendments of the Charter, which will come into operation when two-thirds of the Members of the United Nations, including all permanent members of the Security Council, have ratified them.

Pak. Infiltration

*143. **Shri D. C. Sharma:**
Shri P. C. Borooah:
Shrimati Savitri Nigam:
Shri J. B. S. Bist:

Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 585 on the 16th December, 1963 and state:

(a) whether preliminary negotiations have since taken place at the diplomatic level to discuss the question of illegal Pakistani infiltrants from East Pakistan into Assam and Tripura; and

(b) if so, the result thereof?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) No, Sir.

(b) Does not arise

Stateless Persons of Indian Origin in Ceylon

*144. **Shri Dhaon:**
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Yashpal Singh:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Dr. L. M. Singhvi:
Shri Onkar Lal Berwa:
Shrimati Savitri Nigam:
Shri Ramachandra Ulaka:

Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 444 on the 9th December, 1963 and state the up-to-date progress made in the statement of the issue of the Stateless persons of Indian origin in Ceylon?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): There has been no progress in this matter since 9th December, 1963.

MIG Aircraft Crash

*145. **Shri P. C. Borooah:**
Shri D. C. Sharma:
Shri Bishwanath Roy:
Shri Mohan Swarup:
Shri Yashpal Singh:
Shrimati Savitri Nigam:
Shri Bibhuti Mishra:
Shri Kajrolkar:
Shri A. N. Vidyalankar:
Shri Kapur Singh:
Shri P. H. Bheel:
Shri Dhaon:
Shri Bishamchander Seth:
Shri P. R. Chakraverti:
Shri Onkar Lal Berwa:
Shri Nath Pai:
Shri Swell:
Shri S. M. Banerjee:
Shri Bagri:
Shri M. L. Dwivedi:
Shri Maheswar Naik:
Shri Indrajit Gupta:
Shri Hem Barua:
Shri Prakash Vir Shastri:
Shri Tridib Kumar Chaudhuri:
Shri Kolla Venkaiah:
Shri Solanki:
Shri Himmatsinhji:
Shri Kachhavaiya:
Shri B. P. Yadava:
Shri D. D. Puri:
Shri Krishnapal Singh:
Shri Vishram Prasad:
Shrimati Renu Chakravartty:
Shri Ram Sewak Yadav:
Shri Chunni Lal:

Will the Minister of **Defence** be pleased to state:

(a) whether it is a fact that two of the six MIG-21 aircraft of the I.A.F. recently procured from the Soviet Union crashed while flying in formation from Chandigarh;

(b) if so, the extent of damage caused; and

(c) the cause of the accident?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) The two aircraft are a total loss.

(c) A Court of Inquiry has been ordered to investigate the accident. The cause of the accident will be known when the proceedings of the Court of Inquiry are received.

गाजियाबाद के किसान

*१४६. **श्री प्रकाशवीर शास्त्री :**
श्री यशपाल सिंह :

क्या **प्रधान मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या गाजियाबाद के आसपास के क्षेत्रों के किसानों को अर्जित की गई भूमि का मुआवजा देने के बारे में कोई अन्तिम निर्णय कर लिया गया है ;

(ख) क्या किसानों ने प्रधान मंत्री जी के सुझाव को पूर्णतया मान लिया है ; और

(ग) यदि हां, तो ९ फरवरी, १९६२ की दरों के हिसाब से कैसे और कब यह मुआवजा उन्हें मिल जायेगा ?

वैदेशिक कार्य मंत्रालय में उप मंत्री (श्री दिनेश सिंह) : (क) और (ख). जैसा कि तारांकित प्रश्न संख्या ५७९ दिनांक १६ दिसम्बर, १९६३ के जवाब में बताया जा चुका है, राज्य सरकार ने जमीन, कुओं, नल-कूपों और बागों के लिए मुआवजा देने और पुनर्वास की विधायें देने के सम्बन्ध में केन्द्रीय कृषि मंत्री के सुझावों में से ज्यादातर मान लिये थे । राज्य सरकार ९ फरवरी, १९६२ की दरों पर मुआवजा आधारित करने के लिये भी राजी हो गयी थी । उक्त सरकार किसानों को सोलेशियम देने के मामले पर विचार कर रही थी और अभी तक उसने कोई आखिरी फैसला नहीं किया है । प्रधान मंत्री जी ने इस मामले में कोई विशेष सुझाव नहीं दिये थे, किन्तु उन्होंने मुख्य मंत्री का ध्यान इस ओर आकर्षित किया है कि किसानों को जल्दी ही उचित मुआवजा दिया जाये ।

(ग) जिस भूमि को लेने के लिये अधिसूचना जारी की गयी है उसमें से बहुत से भाग के लिए १९६० की दरों पर एवार्ड पहले ही घोषित कर दिये गये हैं और इन एवार्डों के अनुसार बहुत से किसानों को मुआवजा दे दिया गया है । राज्य सरकार इस बात की जांच कर रही है कि १९६० और १९६२ की दरों में फर्क की रकमें किसानों को किस तरह दी जायें ।

Riots in East Pakistan

*147. **Shri Harish Chandra Mathur:**
Shri Nath Pai:
Shri Yashpal Singh:
Shri Bishamchander Seth:
Shri Dhaon:
Shri B. P. Yadava:
Shri D. C. Sharma:
Shri D. D. Puri:
Shri P. R. Chakraverti:
Shri N. R. Laskar:
Shri Ramachandra Ulaka:
Shri Subodh Hansda:
Shri Mohan Swarup:
Shri Rameshwar Tantia:
Shri Tridib Kumar Chaudhuri:
Shri Maheswar Naik:
Shri P. C. Borooah:
Shri Prakash Vir Shastri:
Shri Indrajit Gupta:
Shri S. M. Banerjee:
Shri M. L. Dwivedi:
Shrimati Savitri Nigam: